



The Andhra Pradesh Revenue Recovery (Amendment) Act, 1997

Act 22 of 1997

Keyword(s):
Collector, Revenue Officer

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**THE ANDHRA PRADESH REVENUE RECOVERY
(AMENDMENT) ACT, 1997.**

ACT No. 22 OF 1997*

[21st August, 1997]

**An Act further to amend the Andhra Pradesh
Revenue Recovery Act, 1864.**

Be it enacted by the Legislative
Assembly of the State of Andhra Pradesh
in the Forty-eighth Year of the Republic
of India, as follows:-

*Received the assent of the Governor on 19th August, 1997.
For Statement of the Objects and Reasons. Please see the
A.P. Gazette Part IV-A Extraordinary dated 18th March,
1997 at P-3.

Short title and commencement. 1. (1) This Act may be called the Andhra Pradesh Revenue Recovery (Amendment) Act, 1997.

(2) It shall be deemed to have come into force on the 19th June, 1997.

Amendment of section 52-A. Act II of 1864. 2. : In the Andhra Pradesh Revenue Recovery Act, 1864, in section 52-A,-
(a) in sub-section (1),-

(i) in item (ii), after the words "the Andhra Pradesh Gazette", and before the expression "together with interest on such loans", the following shall be inserted as an independent item (iii), namely:-

"(iii) by any Bank under any welfare scheme or programme, such as Prime Minister's Rozgar Yojana and the like, sponsored by the State or Central Government as may be notified therein in this behalf by the State Government in the Andhra Pradesh Gazette;"

(ii) in the proviso, after the expression "item(ii)" the expression "and item(iii)" shall be inserted;

(iii) in the explanation after sub-clause (d), the following shall be added namely:-

Central Act 40 of 1980. "(e) any corresponding new Bank constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980."

(b) in sub-section (2), after the expression "item(ii)", the expression "and item (iii)" shall be inserted.

3. the Andhra Pradesh Revenue Recovery (Amendment) Ordinance, 1997 is hereby repealed. Repeal of Ordinance 10 of 1997.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.